

**Sale of plots by plot holders in Pitampura and Shalimar Bagh areas of Delhi**

**8526. SHRI NAWAL KISHORE SHARMA:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that many allottees of residential plots of Pitampura and Shalimar Bagh Residential areas have so far not constructed the residential buildings on the plots allotted to them in 1976;

(b) whether Government are aware that most of these persons have sold their plots clandestinely and given the purchaser the power of attorney; and

(c) whether Government propose to make a survey of such lying plots of land in Pitampura and Shalimar Bagh residential schemes and acquire them with the purpose to allot them to other needy persons and place on the Table of the House the list of such plots of land lying vacant alongwith the names of their actual allottees?

**THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):** (a) Yes, Sir.

(b) No, Sir, but a few cases have come to the notice of DDA wherein power of attorney executed by the lessee has been found to be containing a clause empowering the attorney to move an application to the DDA for grant of sale permission and also to execute the sale deed in the event of the permission being granted by the DDA. If there is a clause in the power of attorney that is irrevocable one, it is interpreted that there has been a surreptitious transfer of plot from the lessee to the attorney. In all such cases notices are issued to the lessees to show cause as to why lease should not be cancelled. Invariably, the lessee/sub-lessee puts forth certain grounds which compelled him to execute the power of attorney. He also expresses his willingness to remove the power of attorney by em-

phasising that his intention was not to transfer the property. In case no such explanation is given action, is taken to determine the lease.

(c) No, Sir.

**Sugar production**

**8527. SHRI M. V. CHANDRASHEKARA MURTHY:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that sugar production in the first four months of the current season 1981-82 ending on 31 January, 1982 had gone up by 608 lakh tonnes to 32.22 lakh tonnes against 26.14 lakh tonnes in the corresponding period last year;

(b) if so, whether exports during the same period amounted to 68,000 tonnes against nil in the same period last year;

(c) what was the total production of sugar during the month of January 1982 and how much of it was more than the last year;

(d) what was the position in February 1982, the fifth month of the season; and

(e) what is the target fixed by Government in respect of sugar by the end of the current season of sugar?

**THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI):** (a) Yes, Sir. Sugar production in the first four months of the current 1981-82 sugar season i.e. October to January was 32.22 lakh tonnes as against 26.14 lakh tonnes during the same period in 1980-81 sugar season, showing an increase of 6.08 lakh tonnes.

(b) The despatches of sugar from factories for export during the above first four months of 1981-82 sugar season were about 68,000 tonnes as against 374 tonnes in the corresponding period of 1980-81 season.